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NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 31/(MAH)/2017
CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 22.08.2017

NAME OF THE PARTIES: Gupta Coal India Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
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4	ABHAY NARAYAN MANUDHANE	PROPOSED RESOLUTION PROFESSIONAL	A.N. Manu
2	ASHISH PYASI	Advocate 1/6 Dhira & Dhira Associates Advocates for Corporate Debtor	AP

ORDER

CP No. 31/I&BP/NCLT/MB/MAH/2017

For Insolvency & Bankruptcy Board of India confirmed the name of Mr. Abhay Narayan Manudhane as Insolvency Resolution Professional basing on the resolution passed by Committee of Creditors on 28.4.2017, this Bench hereby appoints Mr. Abhay Narayan Manudhane as an Insolvency Resolution Professional in the place of Mr. Devendra Singh.

Sd/-
V. NALLASENAPATHY
Member (Technical)

Sd/-
B.S.V. PRAKASHKUMAR
Member (Judicial)